

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**

**CP 290/MB/2021**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **UNION OF INDIA V/s VALUE INDUSTRIES**  
**LIMITED**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CP 290/MB/2021**

- 1) Mr. Aditya Sikka, Ld. Counsel for the Petitioner and Ms. Pragya Nawandar, Ld. Counsel for Respondents are present.
- 2) Ld. Counsel for the Petitioner informs that the Interim Report in the present matter has been received few days ago; thus, seeks some time to study the same and take appropriate course of action thereafter.
- 3) At request, stand over to 07.06.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare